

CC No. 47/2019
CBI Vs. N. K. Mittal

01.09.2020

Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.
Sh. Lakshay Parashar, Advocate for accused.

Matter has been taken up in terms of order of Hon'ble High Court bearing No. 417/RG/DHC dated 27.08.2020, through physical Court hearing.

Ld. Counsel for the accused, under instructions, submits that he is ready for hearing of the matter through physical hearing only.

Accordingly, list on 05.09.2020 at 02.00 PM for final hearing through physical court hearing.

Hard copy of this ordersheet be placed on file on the next date scheduled for physical hearing.

A copy of this order be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/01.09.2020

CC No. 78/2019
CBI Vs. N. K. Mittal and Another

01.09.2020

Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.
Sh. Lakshay Parashar, Advocate for accused.

Matter has been taken up in terms of order of Hon'ble High Court bearing No. 417/RG/DHC dated 27.08.2020, through physical Court hearing.

Ld. Counsel for the accused, under instructions, submits that he is ready for hearing of the matter through physical hearing only.

Accordingly, list on 05.09.2020 at 02.00 PM for final hearing through physical court hearing.

Hard copy of this ordersheet be placed on file on the next date scheduled for physical hearing.

A copy of this order be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/01.09.2020

Crl. Revision No. 12/2020
State Vs. Narayan Dutt Sharma

01.09.2020

Present: Sh. Manish Rawat, Addl. PP for State/Revisionist.
Sh. Tekchand Sharma with Sh. Kamal Chander, Advocate
for the respondent.

Matter has been taken up in terms of order of Hon'ble High Court bearing No. 417/RG/DHC dated 27.08.2020, through physical Court hearing.

Ld. Counsel for revisionist accepts the notice of revision. Let a copy of the revision be supplied to him through electronic means.

Reply, if any, be filed in between after serving an advance copy to the opposite party.

Copy of any other document, if required, be supplied to the Ld. Counsel(s) for the parties electronically.

List on 18.09.2020 at 02.30 PM for final hearing through VC.

Hard copy of this ordersheet be placed on file on the next date scheduled for physical hearing.

A copy of this order be also uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/01.09.2020